

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.348/MP/2023 along with IA No.83/2025

Subject : Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity.

Petitioner : Adani Renewable Energy Four Limited (AREFL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Lakshyajit Sing Bagdwal, Advocate, AREFL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Mahima Singh, Advocate, CSPDCL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Shri Aditya Singh, Advocate, MPPMCL
Shri Hitendra Nath, Advocate, GRIDCO
Ms. Rohini Prasad, Advocate, Bihar Discoms
Ms. Ashika Ranjan, Advocate, Bihar Discoms
Ms. Samridhi Srivastava, Advocate, Bihar Discoms
Shri Rajiv Jain, Advocate, Bihar Discoms
Shri Aditya Singh, Advocate, UPPCL
Shri Mridul Gupta, Advocate, UPPCL
Shri Vineet Gupta, Advocate, UPPCL
Shri Divyansh Singh, Advocate, UPPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought additional time to file rejoinder(s) in the matter. Allowing this request, the Commission permitted the Petitioner to file its rejoinder(s) within two weeks.

2. The Petition will be listed for hearing on **23.4.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

